

(2018) 06 CHH CK 0109
Chhattisgarh High Court
Case No: CONT No. 552 Of 2018

Subhash Agrawal

APPELLANT

Vs

Seema Thakur

RESPONDENT

Date of Decision: June 21, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Akash Pandey

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Heard.

2. This contempt petition has been filed by the petitioner herein, alleging non-compliance of this Court's order dated 27.11.2017 passed in W.P.(C) No. 3173 of 2017.

3. After hearing learned counsel appearing for the petitioner, I deem it appropriate to give one opportunity to the respondent/contemnor to ensure compliance of this Court's order dated 27.11.2017 passed by this Court.

4. The petitioner may also make additional representation along with the copy of this order within ten days from today before the respondent and, in turn, the respondent shall ensure the compliance of this Court's order dated 27.11.2017 in its letter and spirit expeditiously.

5. With the aforesaid direction, the contempt case stands finally disposed of.